COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 762 OF 2018 IN
DFR NO. 1540 OF 2018

Dated: 12th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Uttarakhand Power Corpn. Ltd. … Appellant(s)
Vs.
M/s Greenko Budhil Hydro Power Ltd. & Anr. … Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) :

ORDER

IA NO. 762 OF 2018

(Appl. for *condonation* of delay)

Learned counsel, Mr. Pradeep Misra, appearing for the Appellant, prays for one week's time to file additional affidavit for explaining the delay in filing the Appeal

Submission made by the learned counsel appearing for the first Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file additional affidavit for explaining the delay in filing the Appeal on or before 20.07.2018.

List the matter on ***02.08.2018.***

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr